



GOVERNMENT OF SIKKIM
DEPARTMENT OF PERSONNEL, ADM. REFORMS, TRAINING & PUBLIC GRIEVANCES
GANGTOK

No. 584 /GEN/DOP

Dated: 7-5-12

NOTIFICATION

In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the Governor of Sikkim in consultation with the High Court of Sikkim hereby makes the following rules further to amend the Sikkim Judicial Service Rules, 1975, namely:-

1. (1) These rules may be called the Sikkim Judicial Service (Amendment) Rules, 2012.
- (2) They shall come into force at once

2. In the Sikkim Judicial Service Rules, 1975, after clause (ii) of sub-rule (a) of rule 5, the following sub-rule shall be inserted, namely:-

“(aa) No candidates appearing for the Sikkim ^xSuperior Judicial Service examination shall be qualified to appear for viva-voce unless a candidate secure minimum 40% marks in aggregate and each paper respectively.”

BY ORDER AND IN THE NAME OF THE GOVERNOR

Sd/-

(T. Sharma)

ADDITIONAL SECRETARY TO THE GOVERNMENT
DEPTT. OF PERSONNEL, ADM. REFORMS, TRAINING & PUBLIC GRIEVANCES